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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 21/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017**

Name of the Company: New Tech Forge & Foundry Ltd.  
V/s.  
State Bank of India & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJESH BOHRA	ADVOCATE (COUNSEL)	Corp. Applicant	Bolue
2.				

**ORDER**

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. None present for Respondents.

Proof of dispatch of copy of petition filed.  
Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to file the documents relating to the proceedings pending or disposed of before the DRT and BIFR.

Petitioner is directed to issue notice of date of hearing along with copy of this order on the Creditors and file proof of service.

List the matter on 18.05.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 15th day of May, 2017.